

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00384/2018

DATED THIS THE 12<sup>TH</sup> DAY OF JUNE, 2018

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)**

Sri T.S. Manoj, 40 years,  
S/o Sri T. Sivadasan,  
Occn: SDE, BSNL, Mobile Services,  
Under Deputy General Manager,  
New Telecom Building, Devraj Urs Road,  
Bengaluru: 560 001.  
Residing at 'E' – 703,  
Prince Town Apartments,  
Shettyhalli, Near AFTC,  
Jalahalli West,  
Bengaluru: 560 015

...Applicant

(By Advocate Shri P.A. Kulkarni)

Vs.

1. Bharath Sanchar Nigam Ltd,  
By its Chairman and Managing Director,  
Corporate Office (Personnel-II Section),  
Bharath Sanchar Bhavan,

4<sup>th</sup> Floor, Janpath,  
New Delhi – 110 001,

2. Chief General Manager Telecom,  
Karnataka Telecom Circle, BSNL,  
No. 1 S.V. Road, Halasuru,  
Bengaluru – 560 008

3. General Manager,  
Mobile Services, BSNL  
Office of Chief General Manager Telecom,  
Karnataka Telecom Circle,  
No. 1 S.V. Road, Halasuru,  
Bengaluru – 560 008

...Respondents

(By Shri. Vishnu Bhat, Senior Panel Counsel)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Heard. The applicant had a service of 15 years at Bangalore and now he is being transferred out to Hassan. The request of the applicant is only that since his wife is working in a Public Sector Bank at Bangalore he may be allowed to continue at Bangalore. But the fact remains that his wife also can seek a transfer on the same grounds. If the applicant is transferred, then she can also seek a transfer to that place. Even though the State Bank of India authorities are not before us, we will give them a mandate to consider her

request within two months of it being made as no public servant can be allowed to function in a place for 15 years and more as it will prejudicially affect the public interest. But at the same time we also indicate that the respondents can consider the transfer of the applicant to a nearby place also if it is available but outside the limits of Bangalore city corporation. We will now permit the applicant to join duty at Hassan but at the same time we will permit him to file a representation showing vacancies and the respondents shall consider that also and pass appropriate orders within 3 months next. There will be a mandate to State Bank authorities also in case the applicant's request cannot be considered then her request for transfer to rejoin the applicant will be considered by the State Bank authorities.

2. The OA is disposed of as above. No order as to costs.

(PRASANNA KUMAR PRADHAN)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

**Annexures referred to by the applicant in OA No. 170/00384/2018**

Annexure A1 Copy of the BSNL employees transfer policy

Annexure A2 Copy of the impugned transfer order dated 07.04.2018

Annexure A3 Copy of the list dated 05.03.2018 published by R2

Annexure A4 Copy of the representation submitted by the applicant on  
17.04.2018

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